

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-22(ND)/2018

IN THE MATTER OF:

Oriental Bank of Commerce

.....PETITIONER

vs

M/s Shekhar Resorts Ltd. & Ors.

.... RESPONDENT

SECTION

Under Section 7 IBC, 2016

Order delivered on 07.05.2019

Coram:

R.VARADHARAJAN,

Hon'ble Member (Judicial)

Ms. Deepa Krishan,

Hon'ble Member (Technical)

For the Petitioner/Applicant

: Mr. Saurabh Jain, Mr. Siddharth Jain, Adv.

For the RP

: Abhishek Anand, Adv.

For the Corporate Debtor

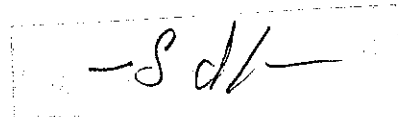
:

ORDER

Learned counsel for the applicant in CA No. 290/C-III/ND/2019 is present and represents that this is an application moved by operational creditor seeking for directions about the fate of claim as made with the IRP/RP. Learned counsel for RP is present and represents that a copy of the application be duly given to him to respond to this application, if required. Let copy of the application be duly served along with the annexures to the learned counsel for the RP by today itself by the learned counsel for the petitioner. Post the matter on 13.05.2019.



(DEEPA KRISHAN)
MEMBER (TECHNICAL)



(R. VARADHARAJAN)
MEMBER (JUDICIAL)